

(2018) 05 DEL CK 0195
In the Delhi High Court
Case No : WP (C) 5167 OF 2018

CHANDI PRASAD & ORS.

APPELLANT

Vs

UNION OF INDIA & ORS.

RESPONDENT

Date of Decision : 15-05-2018

Acts Referred:

Citation : (2018) 05 DEL CK 0195

Hon'ble Judges : SUNIL GAUR

Bench : Single Bench

Advocate : Ashwani Bhardwaj, Pratyush Miglani, Monika Arora, Kushal Kumar, Isha Mital, Apoorv Kurup

Final Decision : Disposed Of

Judgement

SUNIL GAUR.J.

1. Petitionersâ?? Representation (Annexure P-10) seeking Restoration/ Contribution of GPF and Pension under old pension Scheme to the employees

appointed on Adhoc Basis/Temporary Status prior to 1st January, 2004 and regularized on or after 1 st January, 2004 stands rejected by respondent-

University vide separate order of 23rd October, 2017.

2. Upon notice, learned counsel for respondent-University fairly states that impugned order (Annexure P-1) does not address the issues raised in the

Representation (Annexure P-10).

3. In the light of the aforesaid, impugned order of 23rd October, 2017 is set aside and this petition is disposed of with a direction to the respondent-

University to re-consider petitionersâ?? Representation (Annexure P-10) and to give a speaking response thereto, in the light of the precedent

(Annexure P-4), within a period of twelve weeks and the fate of the

Representation be conveyed to petitioners within two weeks thereafter, so that petitioners may avail of the remedy as available in law, if need be.

4. With the aforesaid direction, this petition is disposed of. Copy of this order be given dasti to learned counsel for the parties.